

Serial No. of Order	Date of Order	Order with Signature
5	23.10.90	<p>With the consent given by counsel for the parties, this case is taken up for hearing along with the Review Application No.11 of 1990 since the relief asked for in both the cases is the same. Heard Mr. S. C. Ghose, learned counsel for the applicant, Mr. P. V. Ramdas, learned counsel for Respondent No.1 and Mr. A. K. Misra, learned Sr. Standing Counsel (CAT) for the official respondents. Hearing is concluded. Judgment is dictated and pronounced in open court vide separate sheets attached to the the case records of R.A.11 of 1990. This application is accordingly disposed of. No costs.</p> <p style="text-align: right;">M Member (Judicial)</p> <p style="text-align: right;">M. Karan Singh Member (Admn.).</p>